

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 2nd DAY OF JUNE, 2003

Original Application No.1386 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Dr.Sushila Srivastava, W/c Late
Dr.Y.C.Srivastava,R/o 120/33,
Lajpat Nagar, Kanpur Nagar.

.. Applicant

Versus

1. The Union of India through
Ministry of Agriculture(I.C.A.R)
Govt. of India, New Delhi.
2. Secretary and Director General
(ICAR), Krishi Bhawan,
New Delhi.
3. The Director, Indian Institute of
Pulses Research(I.C.A.R) Kalyanpur
Kanpur Nagar.
4. The Administrative Officer,
Indian Institute of Pulses Research
Kalyanpur, Kanpur Nagar.

.. Respondents

(By Adv: Shri B.B.Sirohi)

O R D E R(Oral)

BY HON.MR.JUSTICE R.R.K. TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has challenged the order dated 19.9.2000 by which claim of the applicant for payment of family pension at the higher scale, treating the late husband of the applicant entitled for the scale of Scientist S-II had been rejected. The husband of the applicant died on 25.7.1981. The representation of the applicant has been considered and it has been rejected on the ground that though late Dr.Srivastava was considered and recommended for the promotion to the grade S-II by the Board for the period ending 1981, the promotion to the grade S-II would have accrued to him w.e.f. 1.7.1982. The husband of the applicant died about a year before promotion could accrued to him, the applicant cannot claim the payment of family pension according to the grade S-II. The

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representation has been rightly rejected. I do not find any good ground for this Tribunal to interfere with the order.

The OA has no merit and is dismissed. No order as to costs.

VICE CHAIRMAN

Dated: 2nd June, 2003

Uv/